

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1045
ANSWERED ON:28.11.2011
CONSERVATION OF GANGA RIVER
Singh Kunwar Rewati Raman

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to enact any law for conservation and protection of river Ganga as it has been declared a national river;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The Central Government has constituted the National Ganga River Basin Authority vide notification dated 20.2.2009 under Environment (Protection) Act, 1986 (29 of 1986) as a planning, financing, monitoring and coordinating authority for strengthening the collective efforts of the Central and the State Governments for effective abatement of pollution and conservation of the river Ganga. It has been mentioned, inter alia, in the notification that the river Ganga has unique importance ascribed to reasons that are geographical, historical and socio-cultural and economic giving it the status of a national river.